

School *of* Law

**NATIONAL
ALTERNATE
DISPUTE
RESOLUTION
COMPETITION**
— 2018 —

13-15 December 2018

School of Law

School of Law, Christ (Deemed to be University) (SLCU), Bangalore, is a part of Christ (Deemed to be University), Bangalore, which was founded and is administered by Carmelites of Mary Immaculate (CMI). CMI, the first indigenous Catholic religious congregation of India with a membership of 2000, renders its service to humanity in educational, social, healthcare and other activities. The Courses are approved by the Bar Council of India. SLCU boasts of unmatched infrastructure comprising of well-equipped audio-visual classrooms, resourceful libraries with the latest legal publications and journals, information center with all-time Internet connectivity, conference hall, and mini-auditorium; above all, a conducive environment to study and explore numerous possibilities in life.

ADR Board



The ADR Board, aims at promoting and providing opportunities to the student community of SLCU to learn about the various alternative forms of dispute resolution in order to enhance their problem solving ability. The Board is committed to conducting several events relating but not limited to aspects concerning Arbitration, Mediation, Negotiation, Conciliation etc. The Board aspires to spread awareness about the benefits of resorting to ADR mechanisms.

4th National Alternate Dispute Resolution Competition 2018

The 4th National Alternative Dispute Resolution Competition, 2018, is the fourth iteration of the Flagship event of the ADR Board, SLCU. The 4th NADR will bring together likeminded individuals with a distinct interest in ADR through a competitive simulation of Negotiation, Mediation and Client Counselling. These competitions will be held over a span of three days beginning on the 13th December, 2018 and ending on the 15th December, 2018. The brochure will detail essential information regarding the competition.

Negotiation

Negotiation is a process that precedes all other forms of ADR, that is, it is the first step in dispute resolution. It involves the discussions undertaken by the parties to try and resolve their dispute amicably, usually with lawyers playing a relatively passive role in the same. The 4th NADR will simulate this experience based on a pre-determined problem,

Members per team: 2

Time Limit: 30 minutes

Registration Fees:

Rs. 3000/ team

Mediation

Members per team: 3

Mediator

Client

Advocate

Time Limit: 30 minutes

Registration Fees:

Rs.4500/ Team

Mediation is a voluntary dispute resolution mechanism wherein the parties seek to negotiate their dispute in the presence of a neutral third party, called the mediator. The settlement arrived at as a result of a mediation is akin to a contract. Four teams will seek to resolve a pre-determined dispute. Mediators will be selected from two separate teams to preside over the dispute of the client-advocates from the other two teams.

Client Counselling

Client-Counseling is the session that takes place when a prospective client approaches an advocate to seek legal counsel relating to a possible dispute. The 4th NADR recreates this by providing participants with the opportunity to tackle the various legal issues brought to them by volunteers trained to simulate the experience of an aggrieved client.

Members per team: 2

Time Limit: 30 minutes

Registration Fees:

Rs.3000/ team

Schedule

Commencement of Provisional Registration	20 September 2018
Deadline for Provisional Registration	25 October 2018
Deadline for Registration of Teams	20 November 2018
Release of Problems	20 November 2018
Deadline for Payment (Registration and Accommodation)	7 December 2018

Event Schedule

Inaugural Ceremony	13 December 2018
Deadline for Submission of Strategy Paper (Negotiation)	13 December 2018
Client Counselling(Preliminary Rounds and Quarterfinals)	13 December 2018
Negotiation (Preliminary Rounds & Quarterfinals)	14 December 2018
Mediation (Preliminary Rounds & Quarterfinals)	14 December 2018
Client Counselling Finals	14 December 2018
Negotiation and Mediation Finals	15 December 2018
Valedictory Ceremony	15 December 2018

Application Process

Please note that the application process is the same for all three competitions. (ie. Mediation, Client-Counseling and Negotiation.)

1. University Provisional Application: The Provisional Application are available on our official Blog, Social Media Accounts – Facebook and Instagram, Lawctopus and will be sent via mail for Universities requesting the same.
2. Team Application Submission: The application forms for the teams will be emailed to individual universities that have registered through the provisional registration. These will be relating to the individual competitions and compile the details of the participants.
3. Registration Fee and Accommodation: The details regarding registration fees and accommodation fees will be communicated to the teams who have complied with the rules regarding the previous steps. Please note that Registration and Accommodation Fees are separate and not inclusive.

Prizes

Mediation

Winning Team: ₹10,000
Runner-up: ₹8,000
Best Mediator: ₹5,000

Negotiation

Winning Team: ₹10,000
Runner-up: ₹7,000

Client Counselling

Winning Team: ₹10,000
1st Runner-up: ₹6,000
2nd Runner-up: ₹3,000

Contact Us

Address

Alternate Dispute Resolution Board
4th Floor, Central Block,
School of Law,
CHRIST (Deemed to be University),
Bangalore-560029
Karnataka, India

✉ adrboard@law.christuniversity.in
🌐 adrslcu.weebly.com
📘 ADR Board – School of Law, Christ
📷 [nadr18_christ](https://www.instagram.com/nadr18_christ)

Student Convenors

Kaustubh Menon

☎ +91 97682 73791
✉ kaustubh.menon@law.christuniversity.in

Kruthika Venkatesh

☎ +91 93431 14141
✉ kruthika.v@law.christuniversity.in

Faculty Coordinators

Dr. Sanjay Satyanarayan Bang

Associate Professor

Ms. Sawmya Suresh

Assistant Professor

Dr. Sivananda Kumar K

Assistant Professor